

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
STARRED QUESTION NO. 7
TO BE ANSWERED ON 02.02.2023

Amendments proposed for various acts

*7. SHRI ANEEL PRASAD HEGDE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the status of amendments proposed to Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Public Liability Insurance Act, 1991, Environment (Protection) Act, 1986 and Indian Forest Act, 1927; and
- (b) the efforts made by the Ministry to consider nation-wide criticisms that this initiative is thoroughly opposed to democratic decision making and destroys decades of efforts invested to build a progressive environmental jurisprudence in India?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) and (b): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) AND (b) OF THE RAJYA SABHA STARRED QUESTION NO. 7 FOR REPLY ON 02.02.2023 REGARDING “AMENDMENTS PROPOSED FOR VARIOUS ACTS” RAISED BY SHRI ANEEL PRASAD HEGDE, HON’BLE MEMBER OF PARLIAMENT.

(a) The proposed amendments to Air (Prevention and Control of Pollution) Act, 1981, Public Liability Insurance Act, 1991, Environment (Protection) Act, 1986 and Indian Forest Act, 1927 have been introduced before Lok Sabha by the Department for Promotion of Industry and Internal Trade (DPIIT) on 22.12.2022 through Jan Vishwas (Amendment of Provisions) Bill, 2022. The said Bill was later referred to a Joint Committee of both houses of Parliament. The amendment in Water (Prevention and Control of Pollution) Act, 1974 is not part of the above said Bill and same can only be taken up after receiving the resolutions passed from two or more than two State Legislatures, as Water (prevention and Control of Pollution) Act, 1974 was enacted by the Parliament under Article 252(1).

(b) With respect to proposed amendments to Air (Prevention and Control of Pollution) Act, 1981, Public Liability Insurance Act, 1991, Environment (Protection) Act, 1986 and Indian Forest Act, 1927, comments from the general public and State/ Union Territory Governments were sought through Public Notice published on website of Ministry and in newspapers Pan-India. The comments/ suggestions received were duly examined and incorporated, as deemed fit, in the final bill.
